

Cooperative House, Building Society; if not, the reasons therefor; and

(d) whether the representative of the Land and Building Department or of the Registrar's Office was present at the time of draw, if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (d). Information is being collected and will be placed on the Table of the Sabha.

### यमुनापार की अनधिकृत कालोनियों को नियमित करना

1991. श्री फूल चन्द बर्मा : क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) लोक सभा के पिछले सत्र में सरकार द्वारा कालोनियों को नियमित करने के बारे में दिए गए आश्वासनों को कहाँ तक क्रियान्वित किया गया है ;

(ख) यमुना पार की अनधिकृत कालोनियों को नियमित करने के लिए क्या कदम उठाए जा रहे हैं; और

(ग) विकास सम्बन्धी राशि जमा करने के लिए किन कालोनियों को नोटिस दिए जा चुके हैं और किन कालोनियों को ऐसे नोटिस अभी दिए जाने हैं तथा इस सम्बन्ध में पूर्ण व्यौरा क्या है ?

संसदीय कार्य तथा निर्माण और आवास मंत्री (श्री भीष्म नारायण सिंह) : (क) सरकार ने दिल्ली में अनधिकृत कालोनियों के नियमितीकरण के बारे में नीति घोषित कर दी है तथा दिल्ली नगर निगम और दिल्ली विकास प्राधिकरण को आवश्यक अनुदेश दे दिए हैं।

(ख) दिल्ली विकास प्राधिकरण तथा दिल्ली नगर निगम ने सूचित किया है कि इन कालोनियों में से कुछ के प्रारूप विन्यास नक्शों तैयार कर लिए गए हैं तथा अन्तिम रूप दिए जाने की प्रक्रिया में हैं। दिल्ली नगर निगम ने कहा है कि बाकी कालोनियों के नियमितीकरण नक्शों की तैयारी का कार्य प्रगति में है।

(ग) दिल्ली नगर निगम तथा दिल्ली विकास प्राधिकरण द्वारा संकलित यमुना पार क्षेत्र की अनधिकृत कालोनियों की संशोधित सूची अनुलग्नक I तथा II में दी गई है। [प्रन्थालय में रखा गया। देखिए संख्या एल० टी० 1996/81]। दिल्ली विकास प्राधिकरण ने सूचित किया है कि यमुना पार क्षेत्र की 30 अनधिकृत कालोनियों को अनुलग्नक—III के अनुसार विकास प्रभार जमा कराने के लिए नोटिस जारी किए गए हैं। [प्रन्थालय में रखा गया। देखिए संख्या एल० टी० 1996/81]

### Site for Dakshin Delhi Sanskritak Parishad

1992. SHRI ATAL BIHARI VAJPA-YEE: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that Dakshin Delhi Sanskritak Parishad, applied to the Land and Development Officer, New Delhi for permission for use of land for celebrating Dussehra in Kidwai Nagar East, New Delhi on 19th October, 1980;

(b) whether it is also a fact that permission was not given to them although the application was received by the Land and Development Officer well in advance;

(c) whether it is also a fact that permission for use of the same land was given to the local unit of Congress (I) for celebrating Dussehra although their application was received later; and

(d) if so, the reasons for refusing permission to Dakshin Delhi Sanskritak Parishad?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Yes, Sir. The application was received in the Office of the L&DO on 5-9-1980.

(b) Yes, Sir. However, in view of facts mentioned in Part (d) below the Parishad was advised to suggest some other site.

(c) Yes, Sir.

(d) The request of Parishad was for celebration of Dussehra on 18th and 19th October, 1980 on a piece of land measuring 500 sq. yds. while the request from the local unit of Congress (I) was for celebration of Ram Lila and Dussehra from 1-10-1980 to 21-10-80 (later on changed from 9-10-80 to 20-10-80) for the same area. The allotment of the land to the Parishad could not be made because the request from the other parties was for allotment for a longer period from an earlier date i.e. 9-10-80. Moreover, the Parishad could not furnish the requisite 'No Objection Certificate' from NDMC. The Parishad was, however, advised to apply for any other alternative land in the Area.

**Inquiry by C.B.I. into transportation of Sheep in a Private Plane from Samarkand**

1993. SHRI MUKUNDA MANDAL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the matter regarding import of 250 Karakul Sheep, which were given as free gift by the Government of USSR to the Government of India, by the Central Sheep and Wool Research Institute, Avikanagar (Rajasthan) of ICAR in 1975 and their transportation from Samarkand (USSR) to Palam-Airport, New Delhi in a privately owned American Aircraft was referred to the Central Bureau of Investigation;

(b) if so, what are the charges/allotments which are under investigation by the Bureau;

(c) whether it is a fact that this matter has been pending with the Bureau for the last five years and if so, the reasons therefor; and

(d) when the enquiry is likely to be completed and the report of the Bureau expected?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) No, Sir.

(b) to (d). Question does not arise.

**Breakdown of S.T.D. line between Delhi and Ahmedabad**

1994. SHRI DAULATSINHJI JADEJEE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the STD lines between Delhi-Ahmedabad frequently break down;

(b) if so, the reasons therefor and the number of days in which these line went out of order in 1980; and

(c) the remedial steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON): (a) No, Sir. Breakdowns of the STD lines between Delhi and Ahmedabad cannot be considered frequent keeping in view the length of the route and the varied climatic conditions during a year.

(b) Faults in the equipment are the main reason for break-down of the route. The whole route was interrupted on 5.2 occasions in 1980 according to our records excluding service shut-downs for test and repairs.

(c) (i) To keep the system and the equipment in good working order, regular monitoring and standard maintenance routines prescribed for the